

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.133/TT/2021**

Dated: 14.06.2021

To,  
Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Revision of transmission tariff for 2004-09 tariff block, 2009-14 tariff block, Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for LILO of one circuit of existing Neyveli-Trichy 400kV D/C Line at Neyveli TPS-I Expansion switchyard Transmission system associated with Neyveli TS-I in Southern Region.**

**Sir,**

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a. Whether the entire scope of work under "Transmission System associated with the Neyveli TS-I in Southern Region" is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.
- b. With regard to de-capitalization during 2014-19 period, submit the following information:
  - i. Specify the date of commencement of dismantling of old equipment and the date since when the new equipment is being used.
  - ii. Specify the Competent Authority to approve the Additional Capital Expenditure (ACE). Whether the Competent Authority has approved the projected ACE, if so, submit the copy of the approvals.
  - iii. Whether the proposed replacement of equipment was discussed and approved by the beneficiaries.?
  - iv. What is the estimated life of the replaced equipment.? What is the proposed extension in the life of the Project from the date of replacement of the

equipment.? What is the basis for arriving at the life extension of the project.?

- v. The petitioner has proposed to replace conductors. Whether the petitioner has replaced this equipment earlier, if so, submit the details of the same.
- vi. The performance and test report of the proposed replaced equipment.
- vii. The replacement policy of various sub-station equipment.

2. Computation of revision of tariff of 2004-09 and 2009-14 tariff periods in linked Excel format.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Asstt. Chief (Legal)

